

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [INNOVARI TECHNOLOGIES PVT. LIMITED]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Innovari Technologies Pvt. Ltd
2.	Date of incorporation of corporate debtor	22/11/2014
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140DL2014FTC273456
5.	Address of the registered office and principal office (if any) of corporate debtor	E-20 1st & 2nd Floor Hauz Khas New Delhi South Delhi DI 110016
6.	Insolvency commencement date in respect of corporate debtor	26 <sup>th</sup> Sept, 2019
7.	Estimated date of closure of insolvency resolution process	23 <sup>th</sup> March' 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Partha Sarathy Sarkar IBBI/IPA-002/IP-N00239/2017-18/10690
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Office No. 7, 2 <sup>nd</sup> Floor, Vikas Bhawan, 26-A Cawasjee Patel Street, Fort Mumbai – 400 001. Email: sarkarpartho@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 7, 2 <sup>nd</sup> Floor, Vikas Bhawan, 26-A Cawasjee Patel Street, Fort Mumbai – 400 001. Email: sarkarpartho@yahoo.com
11.	Last date for submission of claims	9 <sup>th</sup> Oct' 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	-None at Present-
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	-None at Present-
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="http://www.ibbi.gov.in/home/downloads">http://www.ibbi.gov.in/home/downloads</a> None at Present

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Innovari Technologies Pvt. Ltd on 21<sup>st</sup> Aug' 2019.

The creditors of Innovari Technologies Pvt. Ltd, are hereby called upon to submit their claims with proof on or before 9<sup>th</sup> Oct' 2019 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class None at Present in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional : Partha Sarathy Sarkar  
Date and Place: : 27th Sept' 2019, Mumbai